

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 102
CA (CAA) No. 5/CB/2024

Proceedings under Section 230-232 Companies Act
IN THE MATTER OF:

Mahesh Infrastructures Pvt. Ltd.
AND
MIPL Hotel & Restaurant Pvt. Ltd.

.....Applicant

Order delivered on 03/07/2024

Coram:

Shri H.V. Subba Rao, Hon'ble Member(J)
Shri Balraj Joshi, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Saroj Kumar Ray, PCS.
Mr. Shaswat Kumar Rout, Adv.

For the Respondent :

ORDER

1. Ld. Authorised Representative, PCS, Mr. Saroj Ray, appeared for the Petitioner.
2. Board is discharged due to lack of time on account of demitting office by the Judicial Member today.
3. Matter adjourned to 18.7.2024.

Sd

Balraj Joshi
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)